

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT - II)**

**Item No. 211**  
**83(ND)2016**

**IN THE MATTER OF:**

**Khanna Traders & Ors.**

...

**Applicant/Petitioner**

**Versus**

**M/s. Scholar Publishing House Pvt. Ltd. & ...**  
**Ors.**

**Respondent**

**Under Section: 397/398**

**Order delivered on 06.03.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant** : Adv. Himanshu Pathak, Adv. Krishna Kumar

**For the Respondent** : Adv. Sanjeev Kataria

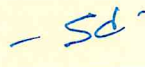
**ORDER**

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present virtually. Thus, they are unable to hear and meet the arguments of each other. In the wake, the parties are directed to participate in the proceedings either physically or virtually.

List on 28.04.2023.



**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**